

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008/ 2513 /A

From :- Smti. Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench,  
Arunachal Pradesh.

Dated Guwahati, 8<sup>th</sup> April, 2025.

Sub:- **Earned leave.**

Ref:- No.HC(IB)-VIG/01/2025/253-56 Dated 03.04.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **4 (four days) earned leave from 07.04.2025 to 10.04.2025 along with station leave permission from the evening of 04.04.2025 to 15.04.2025**, subject to submission of his Leave Admissibility Report at the Gauhati High Court Itanagar Permanent Bench. Further, you are asked to hand over charge of your Court and Office to the Chief Judicial Magistrate cum Civil Judge (Sr. Division), Ziro.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-21/2008/2514-2515 /A, dated** , 08-04-2025

Copy to:

1. Shri Gote Mega, District & Sessions Judge, Ziro, Arunachal Pradesh.
- ✓ 2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

